

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DELHI “A” BENCH: NEW DELHI**

**(THROUGH VIDEO CONFERENCING)**

**BEFORE SHRI G.S. PANNU, VICE PRESIDENT AND  
SHRI SUDHANSHU SRIVASTAVA, JUDICIAL MEMBER**

**ITA No.8138/Del/2018  
Assessment Year : 2009-10**

Avaya Singapore Pte. Ltd., C/o-Avaya India Pvt.Ltd., Wing “A”, Level-3, Tower-11, Cybercity, Magarpatta City, Hadapsar, Pune-411028. PAN-AAECA2497E	Vs	DCIT, Circle-1(1)(1), International Taxation, New Delhi.
<b>APPELLANT</b>		<b>RESPONDENT</b>
<b>Appellant by</b>	None	
<b>Respondent by</b>	Sh.M.Barnwal, SR.DR	
<b>Date of Hearing</b>	08.01.2021	
<b>Date of Pronouncement</b>	08.01.2021	

**ORDER**

**PER G.S. PANNU, VP :**

This appeal by the assessee for the assessment year 2009-10 is directed against the order of learned Assessing Officer, Delhi dated 29.10.2018.

2. None appeared on behalf of the assessee at the time of Virtual hearing before us. The learned counsel for the assessee, vide its letter dated 06.01.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the assessment year under consideration under the “Vivad Se Vishwas Scheme, 2020”. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee for withdrawal of the appeal.
5. In the result, the appeal of the assessee is dismissed as withdrawn.

Above decision was announced on conclusion of Virtual Hearing on 08<sup>th</sup> January, 2021.

**Sd/-**

**(SUDHANSHU SRIVASTAVA)  
JUDICIAL MEMBER**

**Sd/-**

**(G.S. PANNU)  
VICE PRESIDENT**

*\* Amit Kumar \**

Copy forwarded to:

1. Appellant
2. Respondent
3. CIT
4. CIT(Appeals)
5. DR: ITAT

ASSISTANT REGISTRAR  
ITAT, NEW DELHI